POST OFFER PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

CAMLIN LIMITED

This Announcement ("Post Offer PA") is being issued by Kotak Mahindra Capital Company Limited ("Manager to the Offer"), for and on behalf of Kokuyo S&T Co., Ltd., (hereinafter referred to the "Acquirer"), along with Kokuyo Co., Ltd., as the person acting in concert (hereinafter referred to the "PAC"), pursuant to, and in compliance with, among others, Regulation 10 and Regulation 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto ("Regulations").

This Post Offer PA is in continuation of, and should be read in conjunction with, the Public Announcement ("PA") issued on June 1, 2011, the first Corrigendum to the Public Announcement ("First Corrigendum") issued on September 5, 2011, the second Corrigendum to the Public Announcement ("Second Corrigendum") issued on September 22, 2011 and the Letter of Offer dated September 1, 2011 ("Letter of Offer") dispatched to the Shareholders on behalf of the Acquirer and the PAC, whereby the Acquirer and the PAC had made an open offer ("Offer") to acquire 13,857,370 fully paid-up equity shares having a face value of Re.1/- each representing 20% of the Diluted Equity Capital of Camlin Limited ("Target Company") at a price of Rs. 110.00/- (Rupees One Hundred and Ten only) per Share, payable in cash.

The details subsequent to the completion of the above-mentioned Offer are as follows:

1 Name of the Target Company : Camlin Limited

2 Name of the Acquirer including PAC : **Acquirer**
Kokuyo S&T Co., Ltd. (Registered Office: 6-1-1 Oimazato-Minami, Higashinari-ku, Osaka, 537-8686, Japan, Telephone: +81-6-6973-9431, Fax: +81-6-6973-9235)
PAC
Kokuyo Co., Ltd. (Registered Office: 6-1-1 Oimazato-Minami, Higashinari-ku, Osaka, 537-8686, Japan, Telephone: +81-6-6981-2421, Fax: +81-6-6973-9363)

3 Name of the Manager to the Offer : Kotak Mahindra Capital Company Limited

4 Name of the Registrar to the Offer : Sharepro Services (India) Private Limited

5 Other Details

a Date of opening of the Offer : September 9, 2011

b Date of closure of the Offer : September 28, 2011

6 Details of the acquisition :

No.	Item	Proposed in the Letter of Offer	Actual
a.	Offer Price	Rs.110.00/- per fully paid up equity share	Rs.110.00/- per fully paid up equity share
b.	Shareholding of the Acquirer & PAC (No. & %) before the PA	Nil	Nil
c.	Shares acquired by way of MOU or market purchases triggering the Offer (No. & %)	20,978,850 (30.28%#)	20,978,850 (30.28%#)
d.	Shares acquired in the Offer (No. & %)	13,857,370 (20.0%#)	13,857,370 (20.0%#)
e.	Size of the Offer (No. of Shares multiplied by Offer Price per Share)	Rs. 1,524,310,700/-	Rs. 1,524,310,700/-
f.	Shares acquired after PA but before 7 working days prior to closure date, if any (No. & %)	Nil	Nil
g.	Shares sold by way of Market Sales	Nil	Nil
h.	Post Offer shareholding of Acquirer & PAC (No. & %) (b + c + d + f - g)	34,836,220 (50.28%#)	34,836,220 (50.28%#)
i.	Pre & Post Offer shareholding of Public (No. & %)	Pre Offer: 37,779,857 shares (61.87%*) Post Offer^: 25,210,800 shares (36.39%#)	Pre Offer: 37,779,857 shares (61.87%*) Post Offer^: 25,210,800 shares (36.39%#)

* Percentage shareholding calculated based on the paid-up equity share capital of the Target Company as on May 20, 2011

\# Percentage shareholding calculated based on the Diluted Equity Capital

^ Assuming exercise of 1,288,313 ESOPs issued by the Target Company

7. The total valid shares tendered under the offer were 28,383,725 and the total Shares accepted under the offer are 13,857,370 amounting to an acceptance ratio of 49%.
8. Instructions will be issued to the escrow bank to release the balance funds lying in the escrow account.
9. Sharepro Services (India) Private Limited, the Registrar to the Offer, has confirmed to us, vide their letter dated October 13, 2011, that payments of Shares validly tendered and accepted under the Offer have been dispatched to all the Shareholders whose Shares have been accepted under the Offer. Shares tendered pursuant to invalid tenders have also been returned to respective Shareholders and rejection has been communicated to such Shareholders.
10. All investor queries/ complaints received have been responded to appropriately.
11. The Shares acquired in the Offer are in the process of being transferred to the Acquirer.

This Post Offer PA should be read in conjunction with the PA, the First Corrigendum, the Second Corrigendum and the Letter of Offer. Terms used but not defined in this Post Offer PA shall have the meaning assigned to them in the PA, the First Corrigendum, the Second Corrigendum and/or Letter of Offer.

The Acquirer, the PAC and the boards of directors of the Acquirer and the PAC accept full responsibility for the information contained in this Post Offer PA (other than any information in respect of the Target Company) and also accept responsibility for the obligations of the Acquirer and the PAC as set out in the Regulations.

This Post Offer PA is expected to be available on the SEBI website at http://www.sebi.gov.in

Issued by the Manager to the Offer for and on behalf of the Acquirer and the PAC

kotak®
Investment Banking

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Contact Person: Mr. Chandrakant Bhole
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Dated: October 18, 2011
Place: India

23 x 12